

who have completed seven years of service in Scale-I, Debarred officers to be permitted in promotion process, review of promotion policy of officers, categorisation of branches, Review of promotion of officers awarded minor punishment, Chief Cashiers at specified branches to be in Scale-II. Law graduates to be treated as post graduates, Upgradation of Deputy Chief Officer, Law to Chief Officer Law, Small branch managers to be in Scale-II, Refund of cash security to Chief Cashiers, Reimbursement of TA/DA and joining time on request transfers, Supplementary diem allowance of Rs. 5/ for officers on duty, Branch Managers of rural branches to be allowed to stay within 10 kms, diem allowance during sickness while on outstation duty, Closing allowance to officers on deputation to Regional Rural Banks. Entertainment allowance to senior officers in administrative offices, Conveyance allowance to officers incharge of extension counters, Transfer of Principal Office bearers of Unions with six months notice, Interchange of Officers from Operation to Audit and vice-versa, Compensatory off to officers working on Sundays/Holi-days, Increase in Housing Loan, Personal Consumer Loans, Festival Advance, Conveyance Loan, Special Marriage loan, Compensation for accident on duty, Internal Auditors to be allowed to keep families at Place of their choice. Conversion of Scale I Officers to Faculty and Viceversa, Disciplinary Action process to be completed within six months, Periodical review of suspension cases, Duty Leave, TA, DA for Defence representatives, etc.

Skippers working in the Customs Marine Department

3998, SHRI V. SREENIVASA PRASAD : Will the Minister of FINANCE be pleased to state :

(a) the number of skippers working in the Customs Marine Department of the Collectorate Custom Ahmedabad, Gujarat since 1975 ;

(b) number of skippers suspended during the period from 1975 to 1983 ;

(c) the reasons of suspensions in each case ;

(d) whether suspensions of some of them were illegal and Government had to reinstate them in many cases ; and

(e) the steps taken to ensure that suspensions are for valid reason only so that there is no avoidable harassment ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : (a) The number of skippers in the Customs Marine Department of Ahmedabad Collectorate was 6 during the period 1975 to 31.8.1981 and is 5 thereafter.

(b) One skipper has been suspend during the period 1975 to 1983 in Ahmedabad Collectorate.

(c) The suspension has been ordered for alleged gross negligence and dereliction of duty in connection with an operation to prevent the smuggling of silver.

(b) As the officer in question was holding the post of skipper in a temporary capacity his services were terminated under C. S. S. (Temporary Service), Rules, 1965. The officer thereafter filed a special Civil Application in Gujarat High Court. The High Court set aside the said termination order and at the some time observed that the Department was at liberty to suspend the said officer again and issue charge sheet to him. Hence he was reinstated in service and placed under suspension again. A charge sheet has been served on him.

(e) The officer has been placed under suspension on valid grounds.

Production Performance of Public Sector Undertakings

3999. SHRI B. V. DESAI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that production performance of undertaking during the first six months of the current financial year fell short by 29 per sent of the target fixed for them ;

(b) if so, what are the public sector undertakings which have suffered losses ;